

7713 President's Assent to CHATTRA 2, 1961 (SAKA) Calling Attention 7714
Bills to Matter of Urgent
Public Importance

7th March, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958. [Placed in Library. See No. LT-1311/59.]

NOTIFICATION UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of Notification No. G.S.R. 274, dated the 7th March, 1959. [Placed in Library. See No. LT-1311/59.]

COST STRUCTURE OF INDIAN AIRLINES CORPORATION

The Deputy Minister of Civil Aviation (Shri Mohiuddin): Sir, I beg to lay on the Table a copy of the Report of Expert Committee appointed by the Government to examine the cost structure of the Indian Airlines Corporation. [Placed in Library. See No. LT-1313/59.]

MANIPUR SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS RULES

Shri Datar: Sir, on behalf of Shrimati Alva, I beg to lay on the Table, under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956, a copy of Notification No. J/21/57, dated the 4th December, 1958 containing the Manipur Suppression of Immoral Traffic in Women and Girls Rules, 1958 and corrigendum thereto, dated the 28th January, 1959, published in Manipur Gazette. [Placed in Library. See No. LT-1314/59.]

12.20 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the current Session and assented to by the

President since a report was made to the House on the 16th March, 1959:

1. The Appropriation (Railways) Bill, 1959.
2. The Appropriation (Railways), No. 2 Bill, 1959.
3. The Appropriation (Vote on Account) Bill, 1959.

12.21 hrs.

CALLING-ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REVIVAL OF BORDER TRADE BETWEEN INDIA AND PAKISTAN

Shrimati Ila Palchowdhuri (Nabadwip): Under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported refusal by the Pakistan Government to hold a meeting to discuss the question of revival of border trade with India."

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Border trade between West Bengal, Assam and Tripura on the one hand and East Pakistan on the other is governed by Article VIII of the Indo-Pakistan Trade Agreement (1957-60).

Pakistan had put various obstacles by restricting visas etc. and by harassment of those engaged in border trade. This was pointed out to the Pakistan Delegation at the 1957 Trade Agreement Review Conference held at Karachi in December. Since then, however, this border trade has come to a complete standstill as a result of "Operation Close Door" started by the Government of East Pakistan since the beginning of 1958.

The High Commissioner for Pakistan in India during his visit to Assam in November, 1958, told Rev. Nichols Roy, M.L.A. and an ex-Minister, that the Government of Pakistan were